

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-254(PB)/2017

IN THE MATTER OF:

**Central Bank of India
Vs
NCML Industries Ltd.**

.... **APPLICANT / PETITIONER**
.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency and Bankruptcy Code 2016

Order delivered on 09.10.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**


For the APPLICANT / PETITIONER :- Mr. Jaswinder Singh, Advocate

**For the RESPONDENT :- Mr. Arvind Kumar, Advocate
Ms Heena George, Advocate**

ORDER

Learned Counsel for the Petitioner stated that they will propose the name of new Insolvency Resolution Professional. The needful shall be done within a week.

List on 23rd October 2017.


**CHIEF JUSTICE M. M. KUMAR
PRESIDENT**


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**